BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 353/2017 in C.P. (I.B) No. 67/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

Name of the Company:

State Bank of India (CoC)

V/s.

Metal Link Alloys Ltd.

Section of the Companies Act:

Section 22 of the Insolvency and Bankruptcy

<u>Code</u>

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mils Khushboo Shah Advio with Four Applicant Regions ilb MDP

8 partners

<u>ORDER</u>

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partner present for Applicant (COC). None present for Respondent in IA 353/2017.

Proof of service of notice on IRP filed.

None present for IRP.

Heard arguments of Learned Counsel for Applicant.

The CoC in the first meeting held on 16.09.2017 resolved not to continue the IRP.

The CoC in the second meeting convened by the IRP on 10.10.2017 resolved to propose the name of Mr. Anurag Sinha as RP in the place of Mr. Rakesh Chaturvedi IRP.

This application is filed under section 22 of the Code in view of the above said resolution passed by COC this Adjudicating Authority is forwarding the name of Mr. Anurag Sinha as Resolution Professional in CP(IB) 67/2017 to IBBI.

Registry is directed to address letter to IBBI accordingly.

Application is disposed of accordingly.

List the matter on 21.11.2017 for confirmation by IBBI.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of November, 2017.